

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

O.A.No.171/2002

Date of order: 07.8.2002

P.K.Rajvanshi, Divisional Engineer (Phones) (Retired), R/o
1/14, SFS, Mansarovar, Jaipur.

...Applicant.

Vs.

1. Union of India through Secretary to the Govt of India, Deptt of Telecommunications, Sanchar Bhawan, New Delhi.
2. Chief General Manager Telecom, Telecom Circle, BSNL, Sardar Patel Marg, C-Scheme, Jaipur.
3. Principal General Manager, Telecom, BSNL, M.I.Road, Jaipur

...Respondents.

Mr.Hemant Gupta, Counsel for applicant

Mr.Neeraj Batra, Counsel for respondents.

CORAM:

Hon'ble Mr.M.L.Chauhan, Judicial Member.

ORDER (ORAL)

The applicant who was serving with the respondents' department retired as Divisional Engineer w.e.f. 31.10.1996.

The applicant has filed this O.A. praying for the following relief:

"to declare the action of the respondents in not allowing interest on delayed payment of pensionary benefits to the applicant, to be illegal, unconstitutional and contrary to the Govt rules/instructions on the subject and direct them to make payment of interest to the applicant on the pensionary benefits for the period from his date of superannuation till their actual payment @ 12% per annum with further interest thereon @ 24% p.a."

2. During the course of arguments, the learned counsel for the respondents has produced a copy of letter No.16/1/96-STG.I

dated 31.7.2002 addressed to the Chief General Manager, Rajasthan Telecom Circle, Jaipur, whereby it has been stated that the approval of the competent authority for payment of an amount of Rs.1,35,820/- to Sh.P.K.Rajvanshi, the applicant, towards interest on delayed payment of DCRG for the period 1.2.1997 to 9.8.2001, was conveyed. A reading of this letter also makes it clear that the necessary payment shall be made to the applicant under intimation to the concerned. In view of this development, the learned counsel for the applicant does not want to pursue the matter. Copy of this letter will form a part of this O.A.

3. In view of the subsequent development, this O.A has become infructuous and is dismissed accordingly. It is expected that the respondents authorities shall make necessary payment within a period of two months from today.

4. The O.A stands disposed of with no order as to costs.

(Signature)
(M.L.Chauhan)

Member (J).